

and it was decided that issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. There was divergence of opinion among the State Governments and amongst High Courts on constitution of All India Judicial Service. While some State Governments and High Courts are not in favour of creation of All India Judicial Service in some other cases the State Governments and High Courts want changes in the proposal formulated by the Central Government.

The proposal for constitution of All India Judicial Service with views from the High Courts and State Governments received thereon was included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of the High Courts held on 05th April, 2015. However, no progress was made on the subject. The matter regarding creation of a Judicial Service Commission to help the recruitment to the post of district judges and review of selection process of judges/judicial officers at all level was also included in the agenda for the Chief Justices Conference, which was held on 03rd and 4th April, 2015. During the Conference of the Chief Justice of the High Courts, it was resolved to leave it open to the respective High Courts to evolve appropriate methods within the existing system to fill up the vacancies for appointment of District judges expeditiously.

#### **Youth Parliament Competitions**

1446. SHRI TIRUCHI SIVA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) whether Government is taking active steps to ensure that the Youth Parliament Competitions are conducted in various schools and colleges across the country;
- (b) if so, the details thereof, if not, the reasons therefor; and
- (c) the details regarding the number of Youth Parliament Competitions that were held in the State of Tamil Nadu over the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Yes, Sir.

(b) Following 5 Schemes of Youth Parliament Competitions are implemented by the Ministry of Parliamentary Affairs:-

- (i) Scheme for Youth Parliament Competitions for schools under the Directorate of Education, Govt. of NCT of Delhi/New Delhi Municipal Council.

- (ii) Scheme for National Youth Parliament Competitions for Kendriya Vidyalayas.
- (iii) Scheme for National Youth Parliament Competitions for Jawahar Navodaya Vidyalayas.
- (iv) Scheme for National Youth Parliament Competitions for Universities/Colleges
- (v) Scheme of Financial Assistance to States/Union Territories for organising Youth Parliament Competitions.

Schemes mentioned at Sl. No. (i) to (iv) above are implemented directly by this Ministry annually. The Youth Parliament Competitions are held in two stages - one at regional/ group level and secondly at National level. Various activities such as Orientation Courses, regional/ group level evaluation programmes in respect of Kendriya Vidyalayas/ Jawahar Navodaya Vidyalayas/ Universities/ Colleges, final evaluation programme in respect of Delhi Schools and Prize Distribution Functions are undertaken every year.

Scheme at Sl.No. (v) above for Financial Assistance to States/Union Territories for holding/organising Youth Parliament Competitions in their respective States, the Ministry of Parliamentary Affairs only provides financial assistance through reimbursement of claims preferred by the State/Union Territory Governments, in the following order:-

1.	Legislatures having members up to 100	₹ 3 lacs per annum
2.	Legislatures having members between 100-200	₹ 4 lacs per annum
3.	Legislatures having members above 200	₹ 5 lacs per annum
4.	Union Territories having no legislatures	₹ 2 lacs per annum

(c) The Ministry of Parliamentary Affairs is not directly involved in organizing Youth Parliament Competitions in State and Union Territories. The Ministry only provides financial assistance to States/UTs for conducting Youth Parliament Competitions in their respective States/UTs. During the last three years, no request of financial assistance from the State of the Tamil Nadu has been received.

#### **Investment under PPP model for redevelopment of railway stations**

1447. SHRI T. RATHINAVEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways are considering to make the terms more attractive for investors who wish to make investment in the Public Private Partnership (PPP) model for redevelopment of railway stations;